

CC No. 197/19

Directorate of Enforcement Vs. H.B. Chaturvedi & Anrs.


05.09.2020

Present: Sh.Nitesh Rana ld. Special PP for Directorate of Enforcement.
Sh. Bhuvnesh Satija and Sh. Ajinkya Tiwari, ld.counsels for accused no.1 to 4.
Sh. Ajit Rajput, ld.counsel for accused no.5.
A-6 M/s Shamken Multifab Ltd is represented by Sh. Kartik Bhardwaj ld.Counsel/IRP.

Present matter has been taken up through video conferencing hosted by Mrs. Pallavi Sharma, Reader of this Court in terms of office Order No. 322/RG/DHC/2020 dated 15.08.2020 passed by Hon'ble High Court of Delhi and subsequent office order No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of further proceedings/scrutiny of documents. On the last date of hearing Ld. Spl. PP for ED submits that he will obtain the certified copies of the documents and will supply the same to ld. Counsel for accused persons. However, Ld. Spl. PP for ED submits that he need some more time to supply the documents due to pandemic Covid-19. Heard. Time granted.

At request, list the matter for further proceedings on **20.10.2020**.


(Anurag Sain)
Special Judge (PC Act) (CBI)-11
Rouse Avenue Courts, Delhi
05.09.2020

CC No. 196/19
Directorate of Enforcement Vs. H.B. Chaturvedi & Ors.
05.09.2020

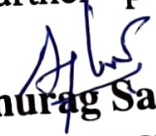
Present:

Sh.Nitesh Rana Spl. PP for Directorate of Enforcement.
Sh. Bhuvnesh Satija and Sh. Ajinkya Tiwari, ld.counsels for
accused no.1 to 4.
Sh. Ajit Rajput, ld. Counsel for A-5 Pravin Juneja.
A-6 M/s Shamken Multifeb Ltd. is represented by
Sh.Kartik Bhardwaj, ld. Counsel/ IRP.

Present matter has been taken up through video conferencing hosted by Mrs. Pallavi Sharma, Reader of this Court in terms of office Order No. 322/RG/DHC/2020 dated 15.08.2020 passed by Hon'ble High Court of Delhi and subsequent office order No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

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At request, list the matter for further proceedings on
20.10.2020.


(Anurag Sain)
Special Judge (PC Act) (CBI)-11
Rouse Avenue Courts, Delhi
05.09.2020

CC No. 195/19

Directorate of Enforcement Vs. H.B. Chaturvedi & Ors.

05.09.2020
Present:

Sh.Nitesh Rana Spl. PP for Directorate of Enforcement.
Sh. Bhuvnesh Satija and Sh. Ajinkya Tiwari, ld.counsels for
accused no.1 to 4.
Sh. Ajit Rajput, ld. Counsel for A-5 Pravin Juneja.
Sh. Varun Deswal, ld. Counsel for A-6 Feroz Ahmed.
A-7 M/s Shamken Multifeb Ltd. is represented by
Sh.Kartik Bhardwaj, ld. Counsel/ IRP.

Present matter has been taken up through video conferencing
hosted by Mrs. Pallavi Sharma, Reader of this Court in terms of office
Order No. 322/RG/DHC/2020 dated 15.08.2020 passed by Hon'ble High
Court of Delhi and subsequent office order No.
Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020 passed by Ld.
District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of further proceedings/scrutiny of
documents. On the last date of hearing Ld. Spl. PP for ED submits that he
will obtain the certified copies of the documents and will supply the same
to ld. Counsel for accused persons. However, Ld. Spl. PP for ED submits
that he need some more time to supply the documents due to pandemic
Covid-19. Heard. Time granted.

At request, list the matter for further proceedings on
20.10.2020.


(Anurag Sain)

Special Judge (PC Act) (CBI)-11

Rouse Avenue Courts, Delhi

05.09.2020

CC No. 194/19

Directorate of Enforcement Vs. H.B. Chaturvedi & Ors.

05.09.2020

Present:

Sh.Nitesh Rana Spl. PP for Directorate of Enforcement.
Sh. Bhuvnesh Satija and Sh. Ajinkya Tiwari, ld.counsels for
accused no.1 to 3.

Sh. Ajit Rajput, ld. Counsel for A-4 Pravin Juneja.
A-5 M/s Shamken Cotsyn Ltd. is represented by Sh. Kartik
Bhardwaj, ld. Counsel/ IRP.

Present matter has been taken up through video conferencing
hosted by Mrs. Pallavi Sharma, Reader of this Court in terms of office
Order No. 322/RG/DHC/2020 dated 15.08.2020 passed by Hon'ble High
Court of Delhi and subsequent office order No.
Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020 passed by Ld.
District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of further proceedings/scrutiny of
documents. On the last date of hearing Ld. Spl. PP for ED submits that he
will obtain the certified copies of the documents and will supply the same
to ld. Counsel for accused persons. However, Ld. Spl. PP for ED submits
that he need some more time to supply the documents due to pandemic
Covid-19. Heard. Time granted.

At request, list the matter for further proceedings on
20.10.2020.


(Anurag Sain)

Special Judge (PC Act) (CBI)-11
Rouse Avenue Courts, Delhi
05.09.2020

CC No. 49/19

Directorate of Enforcement Vs. H.B. Chaturvedi & Ors.

05.09.2020

Present: Sh.Nitesh Rana Spl. PP for Directorate of Enforcement.
Sh. Bhuvnesh Satija and Sh. Ajinkya Tiwari, Id.counsels for
accused no.1 to 3 & 5.
Sh. Ajit Rajput, Id. Counsel for A-4 Pravin Juneja.
A-6 M/s Shamken Cotsyn Ltd. is represented by Sh. Kartik
Bhardwaj, Id. Counsel/ IRP.

Present matter has been taken up through video conferencing hosted by Mrs. Pallavi Sharma, Reader of this Court in terms of office Order No. 322/RG/DHC/2020 dated 15.08.2020 passed by Hon'ble High Court of Delhi and subsequent office order No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of further proceedings/scrutiny of documents. On the last date of hearing Ld. Spl. PP for ED submits that he will obtain the certified copies of the documents and will supply the same to Id. Counsel for accused persons. However, Ld. Spl. PP for ED submits that he need some more time to supply the documents due to pandemic Covid-19. Heard. Time granted.

At request, list the matter for further proceedings on **20.10.2020**.


(Anurag Sain)

Special Judge (PC Act) (CBI)-11

Rouse Avenue Courts, Delhi

05.09.2020

CC No. 48/19

Directorate of Enforcement Vs. H.B. Chaturvedi & Ors.

05.09.2020

Present: Sh.Nitesh Rana Spl. PP for Directorate of Enforcement.
Ssh. Bhuvnesh Satija and Sh. Ajinkya Tiwari, ld.counsels
for accused no.1 to 3.
Sh. Ajit Rajput, ld. Counsel for A-4 Pravin Juneja.
Sh. Kartik Bhardwaj, ld. Counsel/IRP for A-5 M/s
Shamken Multifeb Ltd.

Present matter has been taken up through video conferencing
hosted by Mrs. Pallavi Sharma, Reader of this Court in terms of office
Order No. 322/RG/DHC/2020 dated 15.08.2020 passed by Hon'ble High
Court of Delhi and subsequent office order No.
Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020 passed by Ld.
District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of further proceedings/scrutiny of
documents. On the last date of hearing Ld. Spl. PP for ED submits that he
will obtain the certified copies of the documents and will supply the same
to ld. Counsel for accused persons. However, Ld. Spl. PP for ED submits
that he need some more time to supply the documents due to pandemic
Covid-19. Heard. Time granted.

At request, list the matter for further proceedings on

20.10.2020.


(Anurag Sain)

**Special Judge (PC Act) (CBI)-11
RACD/05.09.2020**

CC No. 47/19

Directorate of Enforcement Vs. H.B. Chaturvedi & Ors.

05.09.2020

Present:

Sh.Nitesh Rana Spl. PP for Directorate of Enforcement.
Sh. Bhuvnesh Satija and Sh. Ajinkya Tiwari, ld.counsels
for accused no.1 to 3.
Sh. Ajit Rajput, ld. Counsel for A-4 Pravin Juneja.
A-5 M/s Shamken Spinners Ltd. is represented by
Sh. Kartik Bhardwaj, ld. Counsel/ IRP.

Present matter has been taken up through video conferencing hosted by Mrs. Pallavi Sharma, Reader of this Court in terms of office Order No. 322/RG/DHC/2020 dated 15.08.2020 passed by Hon'ble High Court of Delhi and subsequent office order No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Matter is at the stage of further proceedings/scrutiny of documents. On the last date of hearing Ld. Spl. PP for ED submits that he will obtain the certified copies of the documents and will supply the same to ld. Counsel for accused persons. However, Ld. Spl. PP for ED submits that he need some more time to supply the documents due to pandemic Covid-19. Heard. Time granted.

At request, list the matter for further proceedings on **20.10.2020.**


(Anurag Sain)

Special Judge (PC Act) (CBI)-11
Rouse Avenue Courts, Delhi
05.09.2020